

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-114
IB-1136(ND)/2020

IN THE MATTER OF:

Sunila Chhabra

Vs.

AGL Televentures Private Limited

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 08.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Adv. Mr. Rit Arora

For the Respondent/CD : Ms. Mekhala Srivastava, and Mr. Himanshu Gupta, Advocates

For the Intervener :

ORDER

Both the sides are present. The Counsel for Corporate Debtor is directed to file Vakalatnama and reply on receiving the copy of the Application along with documents from the Counsel for the Operational Creditor within three weeks.

List the matter on 01.04.2021.

— Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)